

Shivnath Singh, Shri  
Sinha, Shri R. K.  
Sonar, Dr. A. G.  
Sunder Lal, Shri  
Tewari, Shri Chandra Bhal Mani  
Tewari, Shri Shankar  
Uikey, Shri M. G.  
Unnikrishnan, Shri K. P.  
Vekaria, Shri  
Yadav, Shri R. P.

## NOES

Banera, Shri Hamendra Singh  
Banerjee, Shri S. M.  
Bhattacharyya, Shri S. P.  
Bosu, Shri Jyotirmoy  
Chandrappan, Shri C. K.  
Chaudhary, Shri Ishwar  
Chaudhuri, Shri Tridib  
Dandavate, Prof. Madhu  
Godfrey, Shrimati M.  
Goswami, Shrimati Bibha Ghosh  
Gowder, Shri J. M.  
Gupta, Shri Indrajit  
Kachwai, Shri Hukam Chand  
Lalji Bhai, Shri  
Manjhi, Shri Bhola  
Mayavan, Shri V.  
Mehta, Shri P. M.  
Mody, Shri Pilo  
Mukherjee, Shri Samar  
Panda, Shri D. K.  
Pandeya, Dr. Laxminarain  
Parmar, Shri Bhaljibhai  
Patel, Shri H. M.

Ramkanwar, Shri  
Rao, Shri M. Satyanarayan  
Reddy, Shri B. N.  
Reddy, Shri Y. Eswara  
Sezhayan, Shri  
Singh, Shri D. N.  
Sivasamy, Shri M. S.  
Subravelu, Shri  
Vajpayee, Shri Atal Bihari.

MR. SPEAKER. The result\* of the division is :

*Ayes* 102; *Noes* 32

*The motion was adopted.*

SHRI K. R. GANESH. I introduce† the Bill

---

12.57 hrs.

STATEMENT *Re.* TAX ON POSTAL  
ARTICLES ORDINANCE

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH). On behalf of Shri Y. B. Chavan, I beg to lay on the Table a copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Tax on Postal Articles Ordinance, 1971, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha

---

## RAILWAY PASSENGER FARES BILL‡

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI). Sir, I beg to move for leave to introduce a Bill to provide for the levy of a tax on railway fares.

\* The following members also recorded their votes :

*Ayes* : Sarvashri B. K. Daschowdhury, Sheopujan Shastri and R. V. Swaminathan.

*Noes* : Sarvashri Birender Singh Rao, Sarjoo Pandey and C. T. Dhandapani.

† Introduced with the recommendation of the President.

‡ Published in Gazette of India Extraordinary, Part II, section 2, dated 22-11-71.